

**Status of Mangal Turbine project**

1734. SHRI D. RAJA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government is aware that implementation of a Mangal Turbine project at Lalitpur, Uttar Pradesh was sanctioned by the District Rural Development Agency (DRDA);

(b) if so, the present status thereof including the amount sanctioned, so far, and the total cost of the project;

(c) whether the project has been completed and, if not, the reasons therefor;

(d) whether the bank account of its inventor was seized, and if so, the reasons therefor; and

(e) whether its inventor has been victimized by auctioning his ancestral land for ₹ 1 by the State Government and disallowed him a passport illegally and jeopardized his life for such eco-friendly innovation?

THE MINISTER OF RURAL DEVELOPMENT (SHRI CHAUDHARY BIRENDER SINGH): (a) to (e) The matter relates to the State Government of Uttar Pradesh. Government of India is not directly involved in this matter.

**Land acquired during 2015**

1735. SHRI DEREK O' BRIEN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the total land acquired under the three ordinances implemented during 2015 to amend the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act (RFCTLARR), 2013;

(b) the number and details of private, Government and public-private partnership projects for which land was acquired;

(c) the number of people affected by such acquisitions;

(d) the details of compensation and rehabilitation provided to those affected by these land acquisitions; and

(e) the total number of private, Government and public-private partnership projects which have been delayed due to problems in land acquisition, State-wise since 2000?

THE MINISTER OF RURAL DEVELOPMENT (SHRI CHAUDHARY BIRENDER SINGH): (a) to (e) Under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013, acquisition of land for various projects including private, Government and public-private partnership projects is done by the "appropriate Government" which in most cases is the concerned State Governments. In addition, individual departments/agencies of Central Government may also be notified as the "appropriate Government" in selected cases. Consolidated information about the quantum of land acquired by Centre and States and/or the compensation payable to affected persons after the amendments made to the RFCTLARR Act, 2013 and details of projects, if any, that may have been delayed due to problems in land acquisition is not readily available with this Department.

**Demand for pucca houses in Uttar Pradesh**

†1736. SHRI JUGUL KISHORE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government is aware that demand for pucca houses is constantly rising in Uttar Pradesh from such people who do not have such houses;

(b) the number of persons who have already been allocated houses and the number of houses yet to be allocated during the current year in the State;

(c) whether Government is considering to formulate any special scheme to meet this demand; and

(d) if so, the details thereof?

THE MINISTER OF RURAL DEVELOPMENT (SHRI CHAUDHARY BIRENDER SINGH): (a) Yes, Sir.

(b) The State of Uttar Pradesh has been allocated a target of 3.58 lakh houses for the year 2015-16. As on 09.12.2015, State has reported sanction of 1.41 lakh houses under the Indira Awaas Yojana on scheme MIS - Awaas Soft.

(c) and (d) No, Sir. No special scheme is being formulated to meet such demand from the State of Uttar Pradesh. However, in compliance with the Government's objective of 'Housing for All' by 2022, Ministry of Rural Development is in the process of restructuring the Indira Awaas Yojana scheme wherein it is proposed to cover all the houseless and households living in dilapidated houses in rural areas.

---

†Original notice of the question was received in Hindi.